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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION Nos.210/88/2021**

**Dated this Tuesday, the 09th day of February, 2021**

**CORAM : DR. BHAGWAN SAHAI, MEMBER (A)  
RAVINDER KAUR, MEMBER (J)**

Jagdish Raman Pillai, Asst. Commr (Retd) from Mumbai Zone II  
Commissionerate, Mumbai 400 707, Group A,  
aged 61 years, and residing at A/704, Himalaya Complex,  
Mira Road (East) 401 107, Mobile No.9930651619,  
Email Id-jagdishpillai@live.com.

- Applicant  
(By Advocate Shri A.I.Bhatkar)

**Versus**

1. The Union of India, Through the Chairman,  
Central Board of Excise & Customs, Ministry of Finance,  
Department of Revenue, North Block, New Delhi 110 001.
2. Principal Chief Commissioner of CGST,  
115, New Central Building, M.K.Road, Churchgate,  
Mumbai 400 020.
3. The Chief Commissioner of Customs,  
Mumbai Zone II Commissionerate,  
Jawaharlal Nehru Customs House, Nhava Sheva,  
Navi Mumbai 400 707.

- Respondents

**ORAL ORDER**  
**Per : Dr. Bhagwan Sahai, Member (A)**

**Present:**

Advocate Shri A.I.Bhatkar for the applicant.

2. Heard him on admission of the OA. In this OA, the applicant seeks direction to the respondents to grant him increment from 01.07.2016 by stepping up his pay on par with his juniors from the date when they were granted higher pay with consequential benefits.
3. The applicant's counsel submits that on his grievance the applicant submitted his applications on 24.07.2019, 28.09.2019 and

20.03.2020 but they have not yet been decided by the respondents.

He further submits that the applicant would be satisfied if this OA is disposed of with a direction to the respondents to decide the above pending representations of the applicant within specified period of time.

4. Considering the above submissions, this OA is disposed of at admission stage with direction to the respondent No.3 to consider and decide the above pending representations of the applicant with a reasoned and speaking order within two months from the date of receipt of a certified copy of this order and thereafter to communicate it to the applicant within two weeks.

5. With this the OA stands disposed of. No costs.

(Ravinder Kaur)  
Member (Judicial)

(Dr. Bhagwan Sahai)  
Member (Administrative)

kmg\*

JD  
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